Re. Engagement of Law Clerks in the National Green Tribunal (Principal Bench) at New Delhi.

National Green Tribunal is a statutory body, established on 18th October, 2010 under the National Green Tribunal Act, to adjudicate the cases pertaining to environment protection and conservation of forests and other natural resources including enforcement of legal rights relating to environment and grant of appropriate compensation & damages, to persons and property in matters connected therewith or incidental thereto.

The National Green Tribunal proposes to engage Law clerks to be provided at its Principal Bench at New Delhi. The candidates desirous of applying for engagement as Law Clerk at Principal Bench, New Delhi will submit their applications to the Registrar General, NGT, Principal Bench, New Delhi.

The candidate should be a law graduate from a recognised university. The Law Clerk will be paid Rs. 30,000/- per month and would also be given experience certificate at the conclusion of his/her engagement.

Accordingly, applications are invited in prescribed proforma for engagement as Law Clerks at the NGT (Principal Bench) at New Delhi, initially, for a period of one year. Shortlisted candidates will be called for an interview on a date to be intimated later. The prescribed proforma for application may be downloaded from NGT’s website i.e. www.greentribunal.gov.in.

The application must be accompanied with two recent self-attested passport size photographs self-attested copies of testimonials, sent personally or by Registered A.D. post with the words “Application for appointment as Law Clerk in National Green Tribunal”, super scribed on the envelope, addressed to The Registrar General, National Green Tribunal, Faridkot House, Copernicus Marg, New Delhi -110001, so as to reach on or before 23.05.2016.

Applications which are incomplete, unsigned and received after due date, shall be rejected summarily and no enquiry will be entertained in this regard. No TA/DA shall be paid to the candidates called for interview.

Terms and conditions for engagement as Law Clerks:

(i) The engagement, as Law Clerk, is a full time engagement and purely contractual in nature. It will not confer any right for regular/permanent appointment in the National Green Tribunal.

(ii) The Law Clerk will be required to work even before and after Court hours depending on the convenience of the Hon’ble Bench to whom he/she is attached.

(iii) The Law Clerk will not be entitled to appear before the Hon’ble Bench to whom he/she is attached, for a period of one year after the conclusion of his/her tenure as Law Clerk.

(iv) The engagement as Law Clerk can be terminated before the expiry of the period of engagement, without notice and assigning any reason.

(v) Law Clerk is not allowed to appear in a case handled by the Hon’ble Bench during his/her tenure with the Hon’ble Bench regardless of whether he/she worked on that case or not.

(vi) Law Clerk would not be entitled to practice or take up any other assignment during the period he/she works as Law Clerk in the National Green Tribunal.

(vii) Law Clerk is required to adhere to the dress code i.e. wearing of Black Coat, Black tie, White shirt and White or Black trouser.

(viii) Law Clerk will have to work for a minimum period of 6 months, otherwise the requisite certificate of experience/learning will not be issued to him/her.

(ix) Any ethical breach by a Law Clerk will be viewed seriously and will entitle the Law Clerk from receiving the certificate. In case of his/her being enrolled with the Bar Council, if it becomes necessary, the breach will be reported to the Bar Council concerned.

(x) The Law Clerk, if absent from duty for more than 7 days without intimation and approval of leave, shall be liable to be dismissed from job, without any notice.

[Signature]
Chandra Gupta
Registrar General
APPLICATION FORM FOR ENGAGEMENT AS LAW CLERK IN NGT, PB, NEW DELHI

Note: Incomplete, unsigned, and the applications received not on prescribed proforma and after the last date of receipt of applications shall be rejected summarily, without any notice to the candidate.

1. Name (in block letters) ..........................................................

2. Father's Name ..............................................................

3. Bench preference ............................................................

4. Postal Address ..................................................................

   Contact No.
   (Mobile & Landline) ......................................................

5. Permanent Address ............................................................

   (Alternative Contact No.) ...............................................

6. E-mail id ..........................................................................

7. Fax No. ............................................................................

8. Date of Birth (Mention age as on 23.05.2016)
   Years   Months   Days ......................................................

9. Educational Qualification:

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<th>Duration</th>
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11. Registration Number allotted by the Bar Council (if registered) ..............................................

12. Experience (If any) : .................................................................................................................
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14. Two References (necessary) : .................................................................................................
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15. Any Other Information : ............................................................................................................
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**DECLARATION**

I solemnly declare and affirm that the information given above is correct to the best of my knowledge and belief. In the event of any information being found false or incorrect or ineligibility being detected before or after the interview/selection/engagement, my candidature may be treated as cancelled and, I shall be liable for any action as the Tribunal may deem fit and proper.

I have also gone through the terms and conditions for engagement as Law Clerk, and in case of my selection as Law Clerk, I shall be abide by the same.

Date:.........................

Place:............................

(Signature)